

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

The 09th APRIL, 2022

No. 66 A: the Judicial Officers named in Column no. 02 are transferred/ posted as Judicial Magistrate at the places mentioned against their names given in Column no. 03 of the table below;

Also in exercise of powers conferred under sub-section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class, with immediate effect, upon the Judicial officers named in Column no. 2 for the Districts mentioned against their names, given in Column no. 3 of the table below;

Further, in exercise of powers conferred under sub-section 3 (a) of Section 12 of the said Criminal Procedure Code, these officers are also designated as **Sub-Divisional Judicial Magistrates**, with immediate effect, for the Subdivision noted against their respective names in "(c)" of Column no. 3 of the said table.

Sl. No.	Name of the officer with designation and present place of posting	(a) Station transferred/ posted to (b) Name of the Judgeship (c) Name of the Sub-division	Designation of the officers after vesting the powers of SDJM & others
01	02	03	04
1.	Mr. Anil Kumar No. III, Civil Judge (Jr. Div.)-cum-J.M.-cum-P.M., JJ Board, Bokaro	(a) Bokaro (b) Bokaro (c) Bokaro	S.D.J.M., Bokaro
2.	Mr. Adnan Aqueeb, Civil Judge (Jr. Div.)-cum-JM, Chatra	(a) Chatra (b) Chatra (c) Chatra	S.D.J.M.-cum- Civil Judge (Jr. Div.), Chatra
3.	Mr. Amit Gupta, Addl. Civil Judge (Jr. Div.)-cum-JM, Daltonganj	(a) Daltonganj (b) Daltonganj (c) Daltonganj	S.D.J.M.-cum- Judge I/c, Daltonganj
4.	Ms. Rashmi Agrawal, JM, Deoghar	(a) Deoghar (b) Deoghar (c) Deoghar	S.D.J.M., Deoghar
5.	Ms. Sushila Hansda, JM, Madhupur (Deoghar)	(a) Madhupur (b) Deoghar (c) Madhupur	S.D.J.M., Madhupur (Deoghar)
6.	Mr. Jitendra Ram, SDJM-cum-Judge I/c,, Dumka	(a) Dumka (b) Dumka (c) Dumka	S.D.J.M.-cum-Spl. Court, elected MP/ MLA, Dumka
7.	Ms. Veena Kumari, Addl. Civil Judge (Jr. Div.)-cum-JM, Garhwa	(a) Garhwa (b) Garhwa (c) Garhwa	S.D.J.M., Garhwa
8.	Ms. Shruti Soren, Addl. Civil Judge (Jr. Div.)-cum-JM, Giridih	(a) Giridih (b) Giridih (c) Giridih	S.D.J.M, Giridih
9.	Mr. Surendra Bedia, JM, Godda	(a) Godda (b) Godda (c) Godda	S.D.J.M., Godda
10.	Mr. Remi Praphul Baa, Addl. Civil Judge (Jr. Div.)-cum-Judge I/c-cum-PM, JJ Board, Hazaribagh	(a) Hazaribagh (b) Hazaribagh (c) Hazaribagh	S.D.J.M., Hazaribagh
11.	Mr. Bankim Chandra Chatterjee, Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur	(a) Jamshedpur (b) Jamshedpur (c) Jamshedpur	S.D.J.M., Jamshedpur
12.	Mr. Amit Alda, Addl. Civil Judge (Jr. Div.)-cum-JM, Ghatshila	(a) Ghatshila (b) East Singhbhum at Jamshedpur (c) Ghatshila	S.D.J.M.-cum-Civil Judge Jr. Div., Ghatshila (Jamshedpur)
13.	Ms. Khushboo Tyagi, J.M, Jamtara	(a) Jamtara (b) Jamtara (c) Jamtara	SDJM-cum-PM J.J. Board, Jamtara.
14.	Mr. Dinesh Bauri, Addl. Civil Judge (Jr. Div.)-cum-JM, Khunti	(a) Khunti (b) Khunti (c) Khunti	SDJM-cum-CJ (Jr. Div.), Khunti.
15.	Ms. Kanchan Toppo, Addl. Civil Judge (Jr. Div.)-cum-JM, Hazaribagh	(a) Koderma (b) Koderma (c) Koderma	S.D.J.M.-cum-P.M., J.J. Board, Koderma
16.	Mr. Mithilesh Kumar, Addl. Civil Judge (Jr. Div.)-cum-JM, Latehar	(a) Latehar (b) Latehar (c) Latehar	SDJM-cum- PM, J.J. Board, Latehar
17.	Ms. Nirmal Kumar Bharti, JM-cum-PM, JJB, Pakur	(a) Pakur (b) Pakur (c) Pakur	SDJM-cum-P.M., J.J. Board, Pakur
18.	Mr. Praveen Oraon, Addl. Civil Judge (Jr. Div.)-cum-JM, Ranchi	(a) Ranchi (b) Ranchi (c) Ranchi	S.D.J.M., Ranchi
19.	Mr. Hussamuddin Waris, Addl. Civil Judge (Jr. Div.)-cum-JM, Garhwa	(a) Rajmahal (b) Sahebganj (c) Rajmahal	S.D.J.M., Rajmahal (Sahebganj)

20.	Mr. Sushil Kumar Pingua, Addl. Civil Judge (Jr. Div.)-cum-JM, Seraikella	(a) Saraikela (b) Saraikela (c) Saraikela	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-P.M.(J.J. Board), Saraikella
21.	Mr. Manjeet Kumar Sahu, Addl. Civil Judge (Jr. Div.)-cum-JM, Simdega	(a) Simdega (b) Simdega (c) Simdega	S.D.J.M.-cum-Judge Incharge-cum-Civil Judge (Jr. Div.)-cum-P.M.(J.J. Board), Simdega

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1302 /Apptt

Dated Ranchi the 09th April, 2022

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o Registrar General/ Registrar (Administration) / the Registrar (Vigilance)/ Registrar (Establishment) / P.P.S. I/c to the Hon'ble the Chief Justice / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court / the concerned Principal District & Sessions Judges for information and communication to the Officers concerned.

() – For concerned PDJs & JC


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 09th APRIL, 2022

No. 67A: Mr. Pragyesh Nigam, Addl. Civil Judge (Jr. Div.)-cum-JM, Dhanbad is posted as Additional Railway Judicial Magistrate, Dhanbad to try cases under the Indian Railways Act and under the R.P. (U.P.) Act at the Railway Courts of Dhanbad, which he is competent to try under the Code of Criminal Procedure, 1973 (Act 2 of 1974).

In exercise of powers conferred under sub-section 3 of Section 11 of the Code of Criminal Procedure, 1973, the court have been pleased to confer the powers of Judicial Magistrate 1st class upon Mr. Nigam for the territorial jurisdiction of Bokaro District.

The Officer is also vested with the powers conferrable on a Judicial Magistrate of the 1st class to try summarily the cases under the Indian Railways Act, as are covered under Section 260 of the Code of Criminal Procedure, 1973.

Mr. Nigam is also conferred with the powers to take cognizance of such cases which he has been authorized to try in the respective territorial jurisdiction.

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1303 /Apptt

Dated Ranchi the 09th April, 2022

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the General Manager (Security), Eastern Railway, Kolkata, East Central Railway, Dhanbad and South Eastern Railway, Kolkata / the O/o Registrar General / Registrar (Administration) / the Registrar (Vigilance) / Registrar (Establishment)/ P.P.S. I/c to the Hon'ble the Chief Justice/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court / the concerned Principal District & Sessions Judge for information and (**communication to the Officer concerned**)

(-) For concerned P.D.J. only.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

**NOTIFICATION
THE 09TH APRIL, 2022**

No. 68 A: The Officers named in Column No. 02 are transferred/ posted as Registrars/ Judges In-charge, Civil Courts, at the places mentioned against their respective names in Column no. 03 of the table below, to do the administrative duties in those Judgeships :-

Sl No.	Name of the officer with designation and present place of posting	Station where duties are to be performed	Designation of the officers after designated as Registrar & others
01	02	03	04
1.	Mr. Prashant Gupta, Addl. Civil Judge (Jr. Div.)-cum-JM, Bokaro	Bokaro	Judge I/c-cum-JM, Bokaro
2.	Mr. Sadish Ujjwal Beck, Addl. Civil Judge (Jr. Div.)-cum-JM, Chatra	Chatra	Judge I/c-cum-J.M., Chatra
3.	Mr. Amit Gupta, Addl. Civil Judge (Jr. Div.)-cum-JM, Daltonganj	Daltonganj	S.D.J.M.-cum-Judge I/c, Daltonganj
4.	Mr. Bijai Kumar Yadav, J. M.-cum-P.M. JJ. Board, Dumka	Dumka	J.M.-cum-Judge I/c-cum-P.M., J.J. Board, Dumka
5.	Mr. Ashish Agarwal, Addl. Civil Judge (Jr. Div.)-cum-J.M., Giridih	Giridih	Judge I/c-cum-J.M., Giridih
6.	Mr. Pranav Kumar, Addl. Civil Judge (Jr. Div.)-cum-JM, Gumla	Gumla	Judge I/c-cum-J.M.-cum-P.M., J.J. Board, Gumla
7.	Mr. Mohit, Addl. Civil Judge (Jr. Div.)-cum-JM, Hazaribagh	Hazaribagh	Judge I/c-cum-J.M., Hazaribagh
8.	Mr. Utkarsh Jain, Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur	Jamshedpur	Judge I/c-cum-J.M., Jamshedpur
9.	Mr. Arbind Kumar, J.M, Jamtara	Jamtara	Judge I/c-cum-JM, Jamtara
10.	Mr. Tushar Anand, Addl. Civil Judge (Jr. Div.)-cum-JM, Khunti	Khunti	Addl. Civil Judge (Jr. Div.)-cum-Judge I/c-cum-P.M, JJB-J.M., Khunti
11.	Mr. Prashant Kumar Verma, Addl. Civil Judge (Jr. Div.)-cum-JM, Koderma	Koderma	Judge I/c-cum-JM, Koderma
12.	Mr. Rahul Kumar, Addl. Civil Judge (Jr. Div.)-cum-JM, Latehar	Latehar	Civil Judge (Jr. Div.)-cum-Judge I/c-cum-J.M., Latehar
13.	Mr. Kamal Prakash, Addl. Civil Judge (Jr. Div.)-cum-JM, Pakur	Pakur	Judge I/c-cum-J.M., Pakur
14.	Mr. Khalid Rashid Ali, Addl. Civil Judge (Jr. Div.)-cum-JM, Ramgarh	Ramgarh	Judge I/c-cum-J.M., Ramgarh
15.	Mr. Ashok Kumar No. IV, Addl. Civil Judge (Jr. Div.)-cum-JM, Ranchi	Ranchi	Addl. Civil Judge (Jr. Div.)-cum-J.M.-cum-Judge I/c, Ranchi
16.	Mr. Amit Akash Sinha, Addl. Civil Judge (Jr. Div.)-cum-JM, Bermo at Tenughat (Bokaro)	Seraikela	JM-cum-Judge I/c, Seraikela
17.	Mr. Manjeet Kumar Sahu, Addl. Civil Judge (Jr. Div.)-cum-JM, Simdega	Simdega	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-PM, JJ Board-cum-Judge I/c, Simdega

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1304 /Apptt

Dated Ranchi the 09th April, 2022

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o Registrar General/ Registrar (Administration) / the Registrar (Vigilance)/ Registrar (Establishment) / P.S. to the Hon'ble the Chief Justice / the

Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court / the concerned Principal District & Sessions Judges / Judicial Commissioner, Ranchi for information and communication to the Officers concerned.

() – For concerned PDJs/JC, Ranchi.



Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 09th APRIL, 2022

No. 69 A: The Judicial Officers named in Column no. 2 of the table below are transferred/ posted as Railway Judicial Magistrates to try cases under the Indian Railways Act and under the R.P. (U.P.) Act at the respective Railway Court mentioned in Column No. 4 of the table, which they are competent to try under the Code of Criminal Procedure, 1973 (Act 2 of 1974).

In exercise of powers conferred under Sub-Section 3 of Section 11 of the Code of Criminal Procedure, 1973, the High Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the officers named in Column no. 2 for the territorial jurisdictions mentioned against their respective names, given in Column no. 3 of the table below.

These officers are also vested with the powers conferrable on a Judicial Magistrate of the 1st class to try summarily the cases under the Indian Railways Act, as are covered under Section 260 of the Code of Criminal Procedure, 1973. They are also conferred with the powers to take cognizance of such cases which they have been authorized to try in their respective territorial jurisdictions: -

Sl. No.	Name of the officer with designation and present place of posting	Name of the station where he would be posted in the Court of Railway Judicial Magistrate	Jurisdictions for which power is being vested
01	02	03	04
1.	Mr. Julian Anand Toppo, Addl. Civil Judge (Jr. Div.)-cum-JM, Bokaro	Madhupur (Deoghar)	Deoghar, Dumka, Jamtara, Giridih and Koderma
2.	Mr. Ankit Kumar Singh, Addl. Civil Judge (Jr. Div.)-cum-JM, Dhanbad	Dhanbad	Dhanbad, Koderma, Chatra and Giridih
3.	Sri Amit Kumar Gupta, J.M., Sahebganj	Sahebganj	Sahebganj, Pakur and Godda
4.	Mr. Amikar Parwar, Addl. Civil Judge-cum-J.M., Giridih	Porahat (Chaibasa)	East Singhbhum, West Singhbhum, Saraikela-Kharsawan and Ranchi
5.	Mr. Akshay Sharma, Addl. Civil Judge-cum-J.M., Ranchi	Ranchi	Ranchi, Hazaribagh, Gumla, Lohardaga and Simdega

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1305 /Apptt

Dated Ranchi the 09th April, 2022

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the General Manager (Security), Eastern Railway, Kolkata, East Central Railway, Dhanbad and South Eastern Railway, Kolkata/ the O/o Registrar General/ Registrar (Administration) / Registrar (Vigilance)/ the Registrar (Establishment) / P.S. to the Hon'ble the Chief Justice / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court/ the concerned Principal District & Sessions Judges & Judicial Commissioner, Ranchi for information and communication to the Officers concerned and the concerned Railway Magistrates [communication to all concerned Railways Authorities.].

() – for concerned PDJ & JC, Ranchi

[] – Railway Magistrates


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION
THE 09TH APRIL, 2022

No. 70 A: The Judicial Officers named in Column No. 2 are transfer/ posted as Additional Civil Judge (Junior Division) with immediate effect at the places mentioned against their names given in Column No. 3 of the table given below in addition to their present assignment.

Sl. No.	Name of the officer with designation and present place of posting	Name of Judgeship/place
01	02	03
1.	Ms. Shivangi Priya, Addl. Civil Judge (Jr. Div.)-cum-J.M., Bermo at Tenughat (Bokaro)	Koderma
2.	Mr. Vivek Raj, J.M., Dumka	Dhanbad
3.	Mr. Suresh Oraon, J.M., Dumka	Dhanbad
4.	Ms. Mariam Hemrom, Addl. Civil Judge (Jr. Div.)-cum-J.M., Hazaribagh	Hazaribagh
5.	Mr. Vikash Kumar Bhagat, Addl. Civil Judge (Jr. Div.)-cum-J.M., Jamtara	Jamshedpur
6.	Mr. Richesh kumar, Addl. Civil Judge (Jr. Div.)-cum-J.M., Jamtara	Jamshedpur
7.	Mr. Tushar Anand, Addl. Civil Judge (Jr. Div.)-cum-J.M., Khunti	Khunti
8.	Mr. Ashok Kumar No. IV, Addl. Civil Judge (Jr. Div.)-cum-J.M., Ranchi	Ranchi
9.	Ms. Santoshini Murmu, Addl. Civil Judge (Jr. Div.)-cum-J.M., Dhanbad	Dhanbad
10.	Mr. Sumant Dixit, Addl. Civil Judge (Jr. Div.)-cum-J.M., Jamshedpur	Dhanbad
11.	Ms. Shristi Kumari, Addl. Civil Judge (Jr. Div.)-cum-J.M., Dhanbad	Hazaribagh
12.	Ms. Mosrat Ziya Tara, Addl. Civil Judge (Jr. Div.)-cum-J.M., Daltonganj	Dhanbad

[* Officers at Sl. No. 4 & 9 will also function as Special Court, elected MP/ MLA in the Judgeship concerned.]

The concerned Principal District and Sessions Judges are hereby directed to ensure the transfer of Civil Cases to these courts as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1306 /Apptt.

Dated Ranchi the 09th April, 2022

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o Registrar General/ Registrar (Administration)/ the Registrar (Vigilance) / Registrar (Establishment)/ P.P.S. I/c to the Hon'ble Chief Justice / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court / the concerned Principal District & Sessions Judges for information and (**communication to the Officers concerned**).

The representations submitted by officers/ spouse figured at Sl. No. 10, 11 & 12 stand disposed of and they are not entitled to get transfer allowance, including disturbance/displacement allowance.

() – For concerned PDJ & JC


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 09TH APRIL, 2022

No. 71 A: The Judicial Officers named in Column no. 02 are transferred/ posted as Judicial Magistrate at the places mentioned against their name given in Column no. 03 of the table below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officers named in Column no. 02 to be exercised at their respective places of new posting, shown in Column no. 03 of the table:-

Sl. No.	Name of the officer with designation and present place of posting	Place of posting
01	02	03
1.	Mr. Bhupesh Chandra Samad, Addl. Civil Judge (Jr. Div.)-cum-J.M., Bokaro	Bokaro
2.	Mr. Prashant Gupta, Addl. Civil Judge (Jr. Div.)-cum-JM, Bokaro	Bokaro
3.	Ms. Sweta Soni, Addl. Civil Judge (Jr. Div.)-cum-JM, Bermo at Tenughat (Bokaro)	Bermo at Tenughat (Bokaro)
4.	Ms. Shivangi Priya, Addl. Civil Judge (Jr. Div.)-cum-JM, Bermo at Tenughat (Bokaro)	Koderma
5.	Mr. Amit Akash Sinha, Addl. Civil Judge (Jr. Div.)-cum-JM, Bermo at Tenughat (Bokaro)	Seraikela
6.	Ms. Mukti Bhagat, Addl. Civil Judge (Jr. Div.)-cum-JM, Chatra	Chatra
7.	Mr. Sadish Ujjwal Beck, Addl. Civil Judge (Jr. Div.)-cum-JM, Chatra	Chatra
8.	Ms. Ritu Kujur, Addl. Civil Judge (Jr. Div.)-cum-JM, Daltonganj	Daltonganj
9.	Ms. Babita Mittal, Addl. Civil Judge (Jr. Div.)-cum-JM, Bokaro	Deoghar
10.	Ms. Sandhya Prasad, Addl. Civil Judge (Jr. Div.)-cum-JM, Bokaro	Deoghar
11.	Mr. Pragyesh Nigam, Addl. Civil Judge (Jr. Div.)-cum-JM, Dhanbad	Dhanbad
12.	Mr. Vivek Raj, Addl. Civil Judge (Jr. Div.)-cum-JM, Dumka	Dhanbad
13.	Mr. Suresh Oraon, Addl. Civil Judge (Jr. Div.)-cum-JM, Dumka	Dhanbad
14.	Mr. Ashish Agarwal, Addl. Civil Judge (Jr. Div.)-cum-JM, Giridih	Giridih
15.	Mr. Edith Horo, Addl. Civil Judge (Jr. Div.)-cum-JM, Giridih	Giridih
16.	Mr. Kishore Kumar, JM, Godda	Godda
17.	Mr. Pranav Kumar, Addl. Civil Judge (Jr. Div.)-cum-JM, Gumla	Gumla
18.	Ms. Reema Kumari, Addl. Civil Judge (Jr. Div.)-cum-JM, Hazaribagh	Hazaribagh
19.	Ms. Sumeeta Shweta Minz, Addl. Civil Judge (Jr. Div.)-cum-JM, Hazaribagh	Hazaribagh
20.	Ms. Mariam Hembrom, Addl. Civil Judge (Jr. Div.)-cum-JM, Hazaribagh	Hazaribagh
21.	Mr. Mohit, Addl. Civil Judge (Jr. Div.)-cum-JM, Hazaribagh	Hazaribagh
22.	Mr. Pratik Ranjan, Addl. Civil Judge (Jr. Div.)-cum-JM, Hazaribagh	Rajmahal (Sahebganj)
23.	Ms. Anjilina Neelam Marki, Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur	Jamshedpur
24.	Ms. Kanchan Kumari, Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur	Jamshedpur
25.	Mr. Utkarsh Jain, Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur	Jamshedpur
26.	Mr. Vikash Kumar Bhagat, Addl. Civil Judge (Jr. Div.)-cum-JM, Jamtara	Jamshedpur
27.	Mr. Richesh Kumar, Addl. Civil Judge (Jr. Div.)-cum-JM, Jamtara	Jamshedpur
28.	Mr. Arbind Kumar, J.M, Jamtara	Jamtara
29.	Mr. Tushar Anand, Addl. Civil Judge (Jr. Div.)-cum-JM, Khunti	Khunti
30.	Mr. Prashant Kumar Verma, Addl. Civil Judge (Jr. Div.)-cum-JM, Koderma	Koderma
31.	Mr. Rahul Kumar, Addl. Civil Judge (Jr. Div.)-cum-JM, Latehar	Latehar
32.	Ms. Puja Kumari Lal, Addl. Civil Judge (Jr. Div.)-	Lohardaga

	cum-JM, Lohardaga	
33.	Mr. Kamal Prakash, J.M., Pakur	Pakur
34.	Mr. Khalid Rashid Ali, Addl. Civil Judge (Jr. Div.)-cum-JM, Ramgarh	Ramgarh
35.	Ms. Ankita Sharma, Addl. Civil Judge (Jr. Div.)-cum-J.M., Ranchi	Ranchi
36.	Mr. Ashok Kumar No. IV, Addl. Civil Judge (Jr. Div.)-cum-JM, Ranchi	Ranchi
37.	Ms. Santoshini Murmu, Addl. Civil Judge (Jr. Div.)-cum-J.M., Dhanbad	Dhanbad
38.	Mr. Sumit Kumar Verma, J.M. 1st Class-cum-Addl. Civil Judge (Jr. Div.), Bermo at Tenughat (Bokaro)	Sahebganj
39.	Mr. Bijai Kumar Yadav, J. M.-cum-P.M. JJ. Board, Dumka	Dumka
40.	Ms. Paridhi Sharma, J.M. 1 st Class-cum-Addl. Civil Judge (Jr. Div.), Bokaro	Dumka
41.	Mr. Sumant Dixit, J.M. 1 st Class-cum-Addl. Civil Judge (Jr. Div.), Jamshedpur	Dhanbad
42.	Ms. Shristi Kumari, J.M. 1 st Class-cum-Addl. Civil Judge (Jr. Div.), Dhanbad	Hazaribagh
43.	Ms. Mosrat Ziya Tara, J.M. 1 st Class-cum-Addl. Civil Judge (Jr. Div.), Daltonganj	Dhanbad

[* Officers at Sl. No. 20 & 37 will also function as Special Court, elected MP/ MLA in the Judgeship concerned.]

Accordingly, the aforesaid officers are directed to join their new assignment at the Judgeships as mentioned in Column No. 03 of the table above before concerned Principal District & Sessions Judges/ Judicial Commissioner, Ranchi, with immediate effect.

Further, the concerned Principal District and Sessions Judges/ Judicial Commissioner, Ranchi are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1310 /Apptt.

Dated Ranchi the 09th April, 2022

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi/ the O/o Registrar General/ Registrar (Administration)/ Registrar (Vigilance)/ Registrar (Establishment)/ P.P.S. I/c to the Hon'ble the Chief Justice/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court / the concerned Principal District & Sessions Judges including Judicial Commissioner, Ranchi for information and communication to the Officers concerned.

The representations submitted by officers/ spouse figured at Sl. No. 40, 41, 42 & 43, stand disposed of and they are not entitled to get transfer allowance, including disturbance/displacement allowance.

() – For concerned PDJ & JC


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 09th April, 2022

CORRIGENDUM

No 72 A: In partial modification to the Courts notification no. 62/A dated 09.04.2022, the name of Judgeship in column no. 3 at serial number 55 be read as Bokaro instead of Hazaribagh.

The modification be read to this extent only.

By Order/
Sd/-Mohammad Shakir
Registrar General

MEMO. NO. 1311 /APPTT. DATED RANCHI, THE 09 April, 2022

Copy forwarded to the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court.


Registrar General
09/04/22

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 09TH APRIL, 2022

No. 73 A: The Judicial officers named in Column no. 02 are transferred/ posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officers concerned are also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2018 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officers concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.	Designation of the officers after vesting the powers of Civil Judge (Junior Division) & others
01	02	03	04	05
1.	Mr. Bhupesh Chandra Samad, Addl. Civil Judge (Jr. Div.)-cum-J.M., Bokaro	(a) Civil Judge (Junior Division) (b) Bokaro (c) Bokaro	(a) Rs. 7,00,000/- within the local limits of Bokaro Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Bokaro Munsifi	Civil Judge (Jr. Div.)-cum-JM-cum-PM, JJ Board, Bokaro
2.	Ms. Sweta Soni, Addl. Civil Judge (Jr. Div.)-cum-JM, Bermo at Tenughat (Bokaro)	(a) Civil Judge (Junior Division) (b) Bermo at Tenughat (c) Bokaro	(a) Rs. 7,00,000/- within the local limits of Bermo Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Bermo Munsifi	Civil Judge (Jr. Div.)-cum-J.M., Bermo at Tenughat (Bokaro)
3.	Mr. Adnan Aqueeb, Civil Judge (Jr. Div.)-cum-JM, Chatra	(a) Civil Judge (Junior Division) (b) Chatra (c) Chatra	(a) Rs. 7,00,000/- within the local limits of Chatra Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Chatra Munsifi	S.D.J.M.-cum-Civil Judge (Jr. Div.), Chatra
4.	Mr. Satish Kumar Munda, Addl. Civil Judge (Jr. Div.)-cum-JM, Daltonganj	(a) Civil Judge (Junior Division) (b) Daltonganj (c) Daltonganj	(a) Rs. 7,00,000/- within the local limits of Daltonganj Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Daltonganj Munsifi	Civil Judge (Jr. Div.)-cum-Special Court, elected MP/ MLA, Daltonganj
5.	Mr. Vishal Majhee, Addl. Civil Judge (Jr. Div.)-cum-JM, Dhanbad	(a) Civil Judge (Junior Division) (b) Dhanbad (c) Dhanbad	(a) Rs. 7,00,000/- within the local limits of Dhanbad Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Dhanbad Munsifi	Civil Judge (Jr. Div.) Dhanbad
6.	Mr. Edith Horo, Addl. Civil Judge (Jr. Div.)-cum-JM, Giridih	(a) Civil Judge (Junior Division) (b) Giridih (c) Giridih	(a) Rs. 7,00,000/- within the local limits of Giridih Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Giridih Munsifi	Civil Judge (Jr. Div.)-cum-JM, Giridih
7.	Ms. Reema Kumari, Addl. Civil Judge (Jr. Div.)-cum-JM, Hazaribagh	(a) Civil Judge (Junior Division) (b) Hazaribagh (c) Hazaribagh	(a) Rs. 7,00,000/- within the local limits of Hazaribagh Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Hazaribagh Munsifi	Civil Judge (Jr. Div.)-J.M., Hazaribagh
8.	Ms. Anjilina Neelam Marki, Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur	(a) Civil Judge (Junior Division) (b) Jamshedpur (c) Jamshedpur	(a) Rs. 7,00,000/- within the local limits of Jamshedpur Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Jamshedpur Munsifi	Civil Judge (Jr. Div.)-cum-JM, Jamshedpur
9.	Mr. Amit Alda, Addl. Civil Judge (Jr. Div.)-cum-JM, Ghatshila	(a) Civil Judge (Junior Division) (b) Ghatshila (c) Jamshedpur	(a) Rs. 7,00,000/- within the local limits of Ghatshila Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Ghatshila Munsifi	SDJM-cum-Civil Judge [Jr. Div.], Ghatshila
10.	Mr. Dinesh Bauri, Addl. Civil Judge (Jr. Div.)-cum-JM, Khunti	(a) Civil Judge (Junior Division) (b) Khunti (c) Khunti	(a) Rs. 7,00,000/- within the local limits of Khunti Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Khunti Munsifi	SDJM-cum-Civil Judge [Jr. Div.], Khunti

11.	Md. Danish Nawaz, Addl. Civil Judge (Jr. Div.)-cum-JM, Koderma	(a) Civil Judge (Junior Division) (b) Koderma (c) Koderma	(a) Rs. 7,00,000/- within the local limits of Koderma Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Koderma Munsifi	Civil Judge [Jr. Div.], Koderma
12.	Mr. Rahul Kumar, Addl. Civil Judge (Jr. Div.)-cum-JM, Latehar	(a) Civil Judge (Junior Division) (b) Latehar (c) Latehar	(a) Rs. 7,00,000/- within the local limits of Latehar Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Latehar Munsifi	Civil Judge [Jr. Div.] -cum-Judge I/c-cum-JM, Latehar
13.	Mr. Sushil Kumar Pingua, Addl. Civil Judge (Jr. Div.)-cum-JM, Seraikella	(a) Civil Judge (Junior Division) (b) Saraikela (c) Saraikela	(a) Rs. 7,00,000/- within the local limits of Saraikela Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Saraikela Munsifi	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-PM, JJ Board-, Seraikella
14	Mr. Manjeet Kumar Sahu, Addl. Civil Judge (Jr. Div.)-cum-JM, Simdega	(a) Civil Judge (Junior Division) (b) Simdega (c) Simdega	(a) Rs. 7,00,000/- within the local limits of Simdega Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Simdega Munsifi	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-PM, JJ Board-cum-Judge I/c, Simdega

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1313 /Apptt

Dated Ranchi the 09th April, 2022

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o Registrar General/ Registrar (Administration) / the Registrar (Vigilance)/ Registrar (Establishment) / P.P.S. I/c to the Hon'ble the Chief Justice / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court / the concerned Principal District & Sessions Judges for information and communication to the Officers concerned.

() – For concerned PDJs & J. C., Ranchi.


Registrar General